

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.101
IB-252(ND)/2023

IN THE MATTER OF:

M/s. Amirsons Timber

.... **APPLICANT/PETITIONER**

Vs.

M/s. Mihir Buildcon Pvt Ltd.

.... **RESPONDENT**

SECTION

U/s 9 IBC code 2016

Order delivered on 02.05.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Gursat Singh, Advocate

For the Respondent :

ORDER

Heard Mr. Gursat Singh, Ld. Counsel appearing for the Applicant.

The Applicant is directed to file an affidavit within ten days indicating therein as to how the present petition is maintainable and also with regard to the limitation.

List the matter on **25.05.2023**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**